

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19949-19950/2015

(Arising out of impugned final judgment and order dated 03-12-2014 in OP No. 117/2014, 09-02-2015 in RP No. 10/2015 passed by the High Court of Kerala at Ernakulam)

BEENA R.

Petitioner(s)

VERSUS

THE KERALA PUBLIC SERVICE COMMISSION &amp; ORS.

Respondent(s)

Date : 07-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Abhilash M.R.,Adv.  
Mr. Ranjan Kumar, AORFor Respondent(s) Mr. Vipin Nair, AOR  
Mr. P.B. Suresh,Adv.  
Mr. Abhay Pratap Singh,Adv.UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter circulated by the learned counsel for the petitioner seeking adjournment for filing rejoinder affidavit.

Two weeks' time is granted for filing rejoinder affidavit.

List after two weeks.

(NARENDRA PRASAD)  
COURT MASTER (SH)(RENU DIWAN)  
ASST. REGISTRAR